IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-55/ND/2008

In the matter of

Krishan Bans Bahadur & Ors.

....PETITIONER

Vs.

Instalment Supply Limited

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Vivek Malik, Advocate

For the Respondent/Corporate Debtor: Ms. Nupur Mantoo, Advocate

For the Intervener

ORDER

Learned Counsels for the parties are present. It is represented that as between the parties the mediation is going on under the aegis of Hon'ble High Court of Allahabad. It is also represented that the next date of hearing in relation to mediation and hearing before the Hon'ble High Court of Allahabad is fixed on 16.01.2018.

It is further represented by the Ld. Counsels for the parties that the mediation efforts have a bearing on the Company Petition pending before this Tribunal. Taking into consideration the above representations, the matter is finally adjourned to 05.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.12.2017